COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 419 OF 2017 IN A.NO. 292 OF 2014

Dated: 7th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Gujarat Gas Company Ltd.

....Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Apurva Misra,

Ms. Raveena Dhamija,

Counsel for the Respondent(s) : Mr. Ravi Prakash

Ms. Iti Aggarwal

Ms. Noor Rampal for R-2

Mr. Sumit Kishore for R-1

ORDER IA NO. 419 OF 2017

Learned counsel for the appellant states that legible copies of the documents will be filed within a week. So far as the prayer regarding annexures is concerned, counsel wants to take instructions from the appellant and for that purpose he seeks a week's time.

List the matter on <u>21.07.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vq

(Justice Ranjana P. Desai) Chairperson